

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (SPECIAL BENCH)

Item No.-118
IB-861(ND)/2020

IN THE MATTER OF:

DHANLAXMI BANK LIMITED

Vs.

REAL VIDEO IMPACT PRIVATE LIMITED

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 22.12.2020

CORAM:

DR. DEEPTI MUKESH,

HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Applicant/FC

For the Respondent/CD

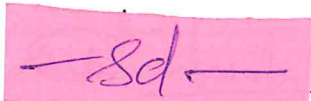
For the Intervener

: Mr. Ashwini Kumar Singh, Adv

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ORDER

Learned Counsel for the Applicant Mr. Ashwini Kumar states that written submissions have already been filed last week. The Corporate Debtor is already proceeded *Ex-Parte* as per the order dated 27.11.2020. The matter is posted for final hearing on 06.01.2021.


(DR. DEEPTI MUKESH)
MEMBER (J)